

सेवा में,

Date : 14/02/2023

**Honorable judge and Expert Member,**  
National Green Tribunal,  
New Delhi

विषय : मेरे द्वारा कुछ प्रश्न व तथ्य (on submitted report to hon'ble court dated 28/09/2022 and 16/01/2023 by HSPCB on O.A 373/2022)

श्रीमान जी,

सविनय निवेदन यह है कि मैं सुमित सैनी गांव निवासी दामला, जिला यमुनानगर, हरियाणा का स्थायी निवासी हूँ। मेरे द्वारा माननीय न्यायलय में case No. 373/2022 याचिका दायर की गई है। जिसकी अगली सुनवाई दिनांक 21/02/2023 को है। इसीलिए मैं कुछ नये प्रश्न व तथ्य माननीय न्यायलय के सामने इस Letter के माध्यम से रखना चाहता हूँ।

कुछ प्रश्न व तथ्य की जानकारी (submitted report के खिलाफ) मैं 4 cases के रूप में दे रहा हूँ जो की निम्नलिखित इस प्रकार से है

**Case No. 1: Status of Plywood factory and bricks kiln**

जैसा कि pollution Department ने अपनी रिपोर्ट में कहा है कि सब फैक्ट्रियों के पास multi cyclone लगे हुए हैं। जबकि Fact यह है कि सभी में single cyclone ही लगा हुआ है एक या दो फैक्ट्री को छोड़ कर ( वो भी Department बता सकता है कि ये multi cyclone किसे कहते हैं क्योंकि मेरी जानकारी में तो, इन दो फैक्ट्रियों में भी सिर्फ दो cyclone को एक साथ जोड़कर लगाया हुआ है। जबकि multi cyclone में काफी छोटे छोटे आकार के cyclone समूह में एक बड़े shell में लगाए जाते हैं।) वैसे भी cyclone सिर्फ 50 micron से ऊपर के particulate matter रोकने में मददगार है वो भी High efficient multi cyclone. तो फिर PM 10 और PM 2.5 को कैसे रोकेंगे ये single cyclone.

जैसा कि department की last submitted report on 16/01/2023 में कहा गया है कि जितनी भी फैक्ट्रियों का निरीक्षण हुआ है वे सभी complying कर रही है तो मैं कोर्ट के सामने अभी तक मेरे Phone द्वारा ली गई pictures को annexure 1 में रखता हूँ। और department से पूछना चाहता हूँ कि तो क्या हम picture में दिख रहे काले धुएँ व राख के साथ adjust कर ले, क्योंकि आपके अनुसार तो सब ठीक है तो आप सुधार कहा से करेंगे।

बाकी सच्चाई तो मैंने अपनी पिछली Reply में ही डाल दी थी। तो क्या department कोर्ट को ही गुमराह करने में लगा हुआ है। इसी report submissions के दौरान ही दो Regional officers department द्वारा बदले जा चुके हैं। मैं माननीय न्यायलय से request करूंगा कि officers के खिलाफ भी कार्रवाई होनी चाहिए ताकि ये अपनी duty सही से करें।

**Case No. 2: Status of SPS Bio chem pvt. Ltd.**

मैं माननीय न्यायलय के सामने एक तथ्य annexure 2 के माध्यम से पेश करना चाहता हूँ। इसके अनुसार, अगर यह plant, government द्वारा लाई गई scheme (2018) द्वारा संचालित करने की कोशिश की जा रही है जिसका नाम satat.co.in है तो इस scheme के अन्तर्गत ग्राम पंचायत की परमिशन अनिवार्य है। इसके अलावा annexure 2 में सभी परमिशनो (plant लगाने व चलाने के बारे) का ब्योरा दिया गया है। Biogas explosive होने के कारण इनको PESO से भी परमिशन की जरूरत है इसप्रकार ग्राम पंचायत पहले ही plant लगाने से मना कर दिया है। मैं माननीय न्यायलय से अपील करता हूँ कि इस पर तुरन्त stay लगाई जाए व काम बन्द करने के निर्देश दिए जाए।

मैं माननीय न्यायलय के सामने plant installation की सभी pictures, time व date के साथ annexure 3 के रूप में प्रस्तुत कर रहा हूँ। हालांकि एक picture से साफ हो रहा है कि जैसा इन्होंने press mud को उठाने के बारे में कोर्ट को जानकारी दी थी ( जुलाई month तक उठा ली गई है।), जबकि September month तक कुछ pressmud ऐसे ही पड़ी रही थी। तो क्या compensation बचाया गया मिली भक्त से। Closing order होने के बाद भी power supply क्यो नही काटी गई। क्यो लगातार construction होती रही।

**Case No. 3: Status of Municipal solid waste**

नगर निगम द्वारा अब भी लगातार MSW dump किया जा रहा है। मैं Annexure 4 के द्वारा site की pictures प्रस्तुत कर रहा हूँ और माननीय न्यायालय से अपील करता हूँ कि इस पर stay लगाया जाए। और नियमों के खिलाफ काम करने वाले officers पर सख्त कार्रवाई के निर्देश दिए जाए।

**Case No. 4: Status of ditch drain**

मैं माननीय न्यायलय के समक्ष Annexure 5 के माध्यम से ditch drain की picture दिखाना चाहता हूँ। जो industrial effluent के कारण बहुत बुरी condition में है। जिसकी जांच CPCB द्वारा होनी चाहिए।

मैं माननीय न्यायलय के समक्ष एक और बात कहना चाहता हूँ कि जो Proposed plant 66 MLD waste के लिए बनवाया जाना है उसकी ना कोई deadline है। ना ही कोई काम होता दिख रहा है वैसे भी ditch drain 40 km लम्बाई में है तो ये Plant अगर starting 10 km में लगता है। तो बचे हुए 30km में जो industrial effluent मिलता है। तो उसका निपटारा कैसे होगा। और अगर Last में इस plant को install किया जाता है। तो starting point से लेकर इस Plant तक जो भी waste पहुंचेगे, सभी जगह गन्दगी और Pollution फैलाता हुआ आएगा। तो मेरी माननीय न्यायलय से अपील है कि सभी industry की CPCB द्वारा जांच हो। और इनको कड़ी policy बनाकर waste फैकने से रोका जाए।

जबकि जो another plant लगाने की deadline पूरी हो चुकी है उनकी विश्वसनियता पर भी सवाल है। कि वो 24 hour चलते भी है। या नहीं। इनका treatment सही से हो रहा है या नहीं, क्योकि ये local region के साथ साथ वन्य प्राणियों पर भी effect करता है तो हम local persons को ये जानने का अधिकार क्यो नहीं है। कि हमारी जिन्दगी से क्या खिलवाड हो रहा है। ताकि उसे समय रहते रोका जा सके।

इस प्रकार अपनी बाते रखते हुए मै माननीय न्यायलय से request करता हूं कि उपरोक्त बातों व तथ्यों का संज्ञान लेते हुए हमे उचित न्याय दिलवाने की कृपया करे। साथ ही बड़ी जांच ऐजेंसी से सभी मामलो की गम्भीरता से जांच कराई जाए और हमें भी जांच का भागीदार बनाया जाए।

धन्यवाद,

याचिकाकर्ता,



Sumit Saini  
S/o Shri Rajinder saini, Kishan Pura Damla  
Yamunanagar-135001, Haryana  
Ph. 9034103390

Annexure – 1





Shot on motorola edge 20  
Sumit Saini  
18-Jan-2023, 2:19 pm



Shot on motorola edge 20  
Sumit Saini  
18-Jan-2023, 1:06 pm



Shot on motorola edge 20  
Sumit Saini  
17-Jan-2023, 4:21 am



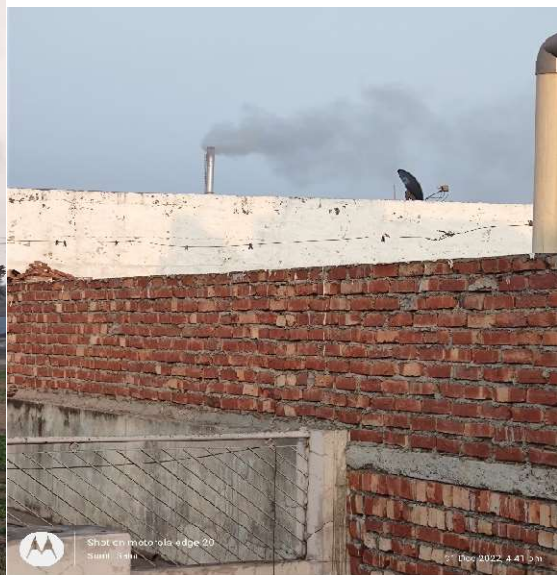
Shot on motorola edge 20  
Sumit Saini  
18-Jan-2023, 10:00 am



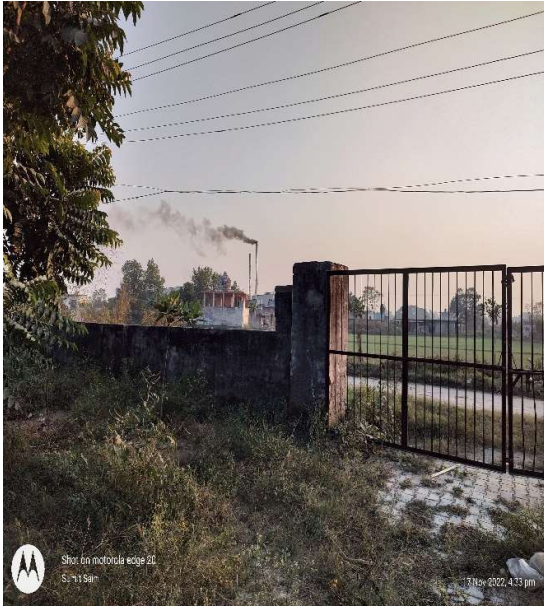
Shot on motorola edge 20  
Sumit Saini  
12-Jan-2023, 5:00 pm



Shot on motorola edge 20  
Sumit Saini  
12-Jan-2023, 5:01 pm

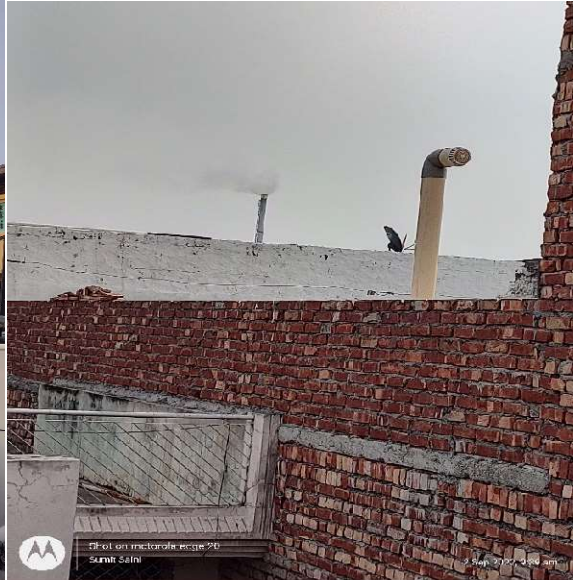


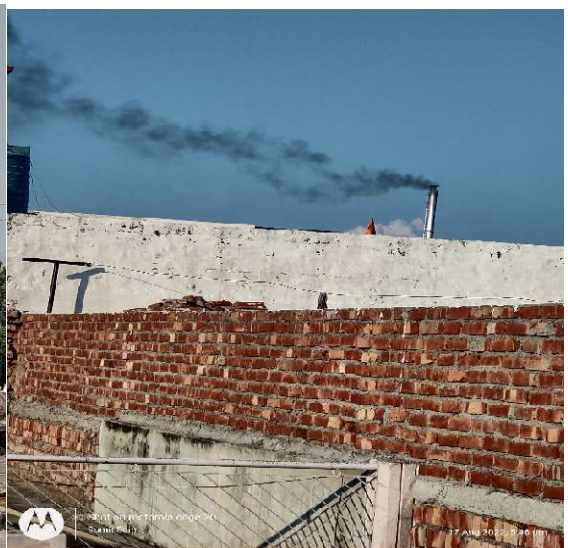










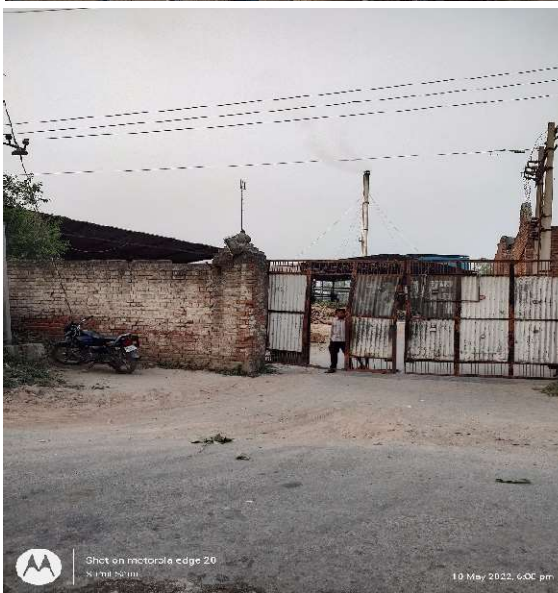
















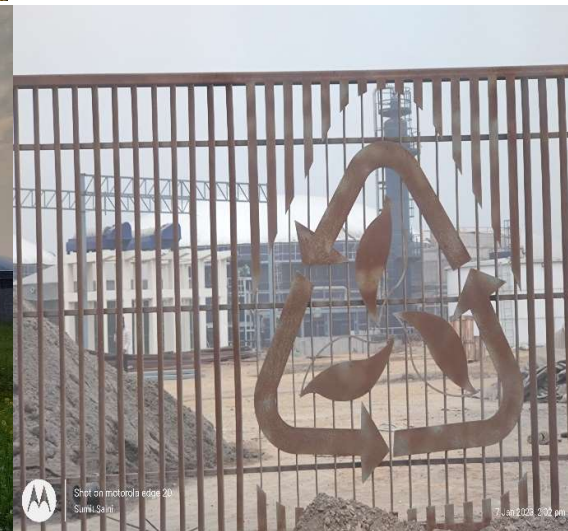
2/16/23, 4:14 PM

Satat : FAQ

Following major approvals are required. However the list are not exhaustive and State / district Authorities may be approached for further clearances required (if any)

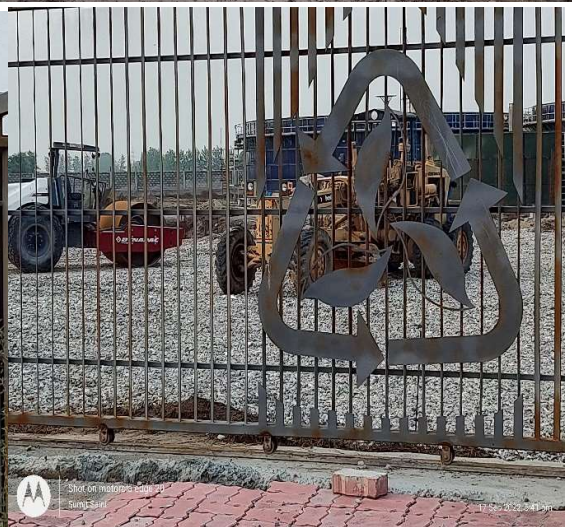
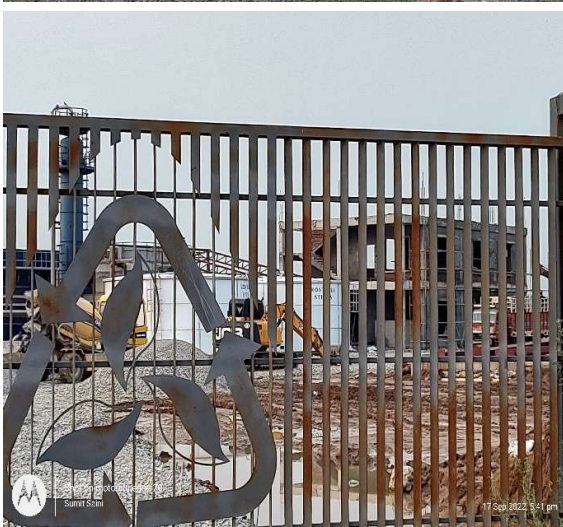
S.No	Approvals Required	Before Construction (New Factory )	After Construction but Before Production / Operation	Annual Renewal
1	Land conversion to Non Agricultural (applicable for non-industrial land)	Conversion and registration	Not Applicable	Not Applicable
2	DIC (District Industry Centre)	Registration as MSME(Micro , Small & Medium Enterprises)	Not Required	Not Required
3	Fire	NOC (No Objection Certificate)	License	Required
4	Health & Safety	NOC	License	Required
5	IOF( Indian Ordinance Factories) - Plan approval	NOC, BoCW Registration( Building & Other Construction Workers Registration)	License (Sub contractor License)	Required
6	DTCP - District Town & Country Planning	Plan Approval & Tax	Not Required	Not Required
7	Local Panchayat	Plan submission, NoC and Tax payment based on construction area	Yearly tax (if applicable)	Not Required. Tax to be paid (if applicable)
8	BDO( Block Development Officer) - Running License	Not Required	Running License	Required
9	PCB( Pollution Control Board)	Consent for Establishment	Consent for Operation	Required
10	PESO( Petroleum and Explosives Safety Organization)	Consent for Establishment	Consent for Operation	Required
11	MNRE ( Ministry of New and Renewable Energy)	CFA( Central Financial Assistance) Approval	CFA approval after 72 hours plant operation	Not Required

Annexure – 3







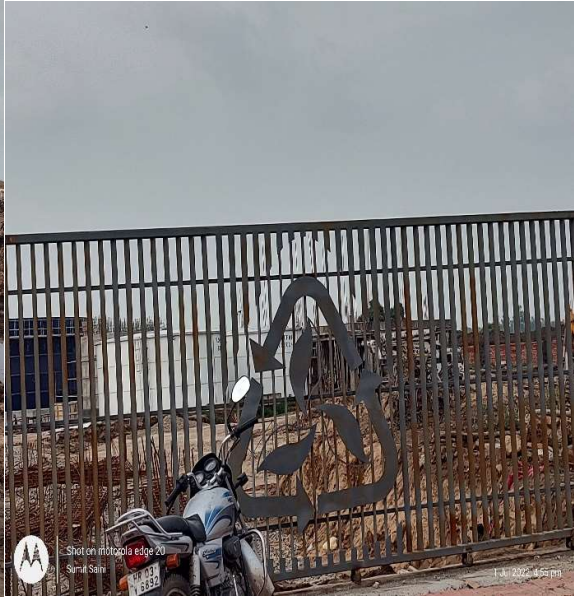






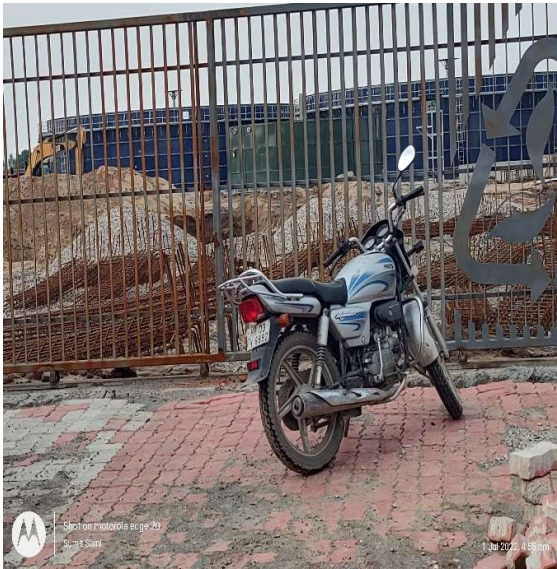
Shot on Motorola edge 20  
Sumit Saini

1 Jul 2022, 5:06 pm



Shot on Motorola edge 20  
Sumit Saini

1 Jul 2022, 4:56 pm



Shot on Motorola edge 20  
Sumit Saini

1 Jul 2022, 4:55 pm



Shot on Motorola edge 20  
Sumit Saini

1 Jul 2022, 4:57 pm



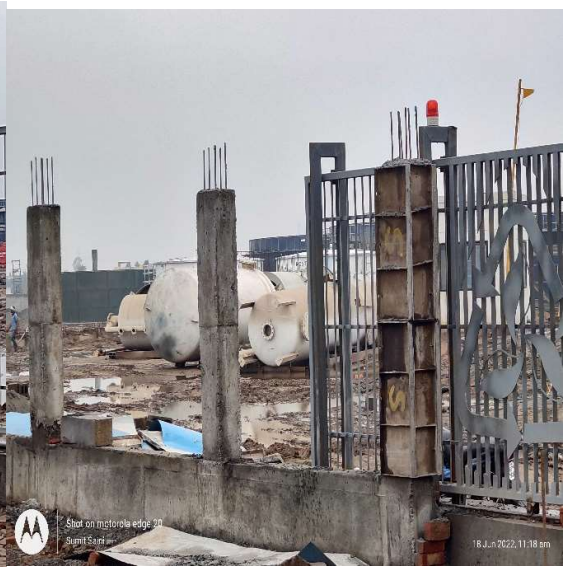
Shot on Motorola edge 20  
Sumit Saini

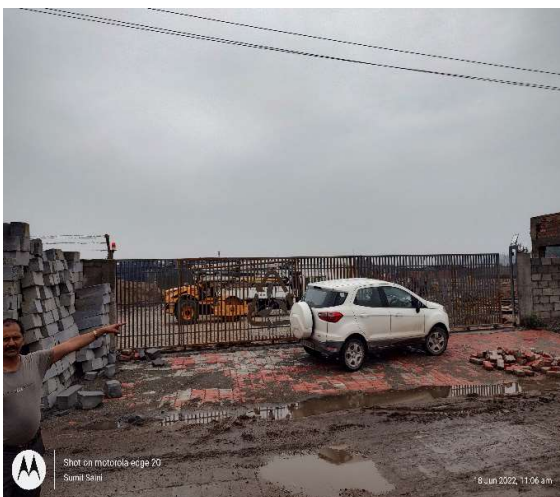
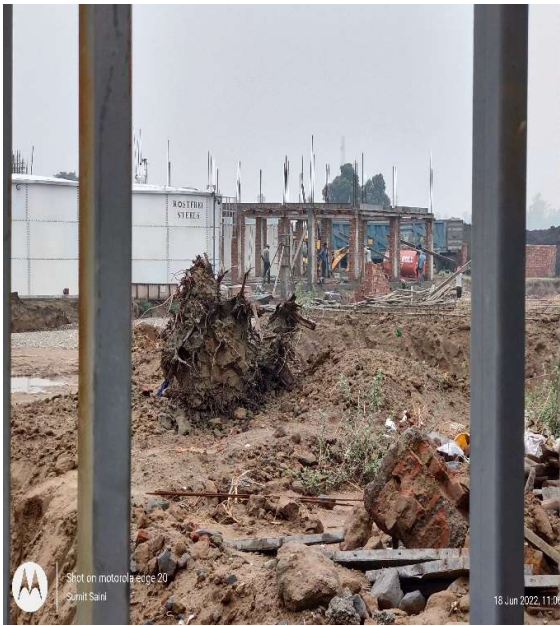
1 Jul 2022, 4:47 pm



Shot on Motorola edge 20  
Sumit Saini

1 Jul 2022, 4:47 pm









Annexure – 4



